

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA

UNSTARRED QUESTION NO. 2986
TO BE ANSWERED ON 20.12.2023

Coal Bearing Areas

2986. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of COAL be pleased to state:

(a) whether the Government has constituted or proposed to constitute a Special Tribunal for the State of Jharkhand under provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957, for the purpose for determining compensation payable under the Act; and

(b) if so, the details thereof?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a) and (b): Two Part Time Tribunals at Ranchi and Godda, constituted under the Coal Bearing Areas (Acquisition and Development) Act, 1957 are functional in the State of Jharkhand for the purpose for determining compensation payable under the Act. Presently, Ministry of Coal has no proposal under consideration to constitute a Special Tribunal for the State of Jharkhand under provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957.
